

फूड सप्लीमेंट की आड़ में नकली दवाओं के उत्पादन पर मानवाधिकार आयोग सख्त

स्वास्थ्य एवं परिवार कल्याण मंत्रालय, एफएसएसआइ व औषधि महानियंत्रक को नोटिस जारी

जागरण प्रभाव
जागरण संवाददाता, सोलन

हिमाचल प्रदेश के सोलन जिले में न्यूट्रासिटीकल (फूड सप्लीमेंट बनाने वाली) कंपनियों की आड़ में नकली दवाओं के उत्पादन संबंधी रपट पर राष्ट्रीय मानवाधिकार आयोग ने स्वतः संज्ञान लिया है।

दैनिक जागरण में 30 मई के अंक में प्रकाशित रपट में बताया गया था कि बढ़ी औद्योगिक क्षेत्र में न्यूट्रासिटीकल कंपनियों द्वारा पूरक आहार के नाम पर नकली विटामिन, सिरप और दवाओं का उत्पादन किया जा रहा है। आयोग ने इस पर संज्ञान लेते हुए केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्रालय, भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआइ) और भारत के औषधि महानियंत्रक को नोटिस जारी किया है और चार सप्ताह में जवाब देने के लिए कहा है।

आयोग ने पाया है कि रिपोर्ट लोगों के जीवन के अधिकार से संबंधित

दैनिक जागरण में 30 मई के अंक में प्रकाशित समाचार का लिया स्वतः संज्ञान, चार सप्ताह में मांगा जवाब

हिमाचल में केंद्रीय एजेंसी की पकड़ न के बराबर, वर्ष में मुश्किल से एक या दो बार ही हो पाती है जांच

फूड सप्लीमेंट की आड़ में बन रही नकली दवाएं
फूड सप्लीमेंट की आड़ में बन रही नकली दवाएं... दैनिक जागरण में 30 मई के अंक में फूड सप्लीमेंट की आड़ में नकली दवाओं के उत्पादन संबंधी प्रकाशित रपट।



राष्ट्रीय मानव अधिकार आयोग। फाइल

गंभीर मुद्दे को उठाने वाली है। सरकारी विभागों में समन्वय की स्पष्ट कमी और उदासीनता के कारण ऐसा हो रहा है। आयोग ने कहा है कि हिमाचल में न्यूट्रासिटीकल कंपनियों द्वारा विटामिन और सप्लीमेंट आदि के उत्पादन के नाम पर नकली दवाओं की आपूर्ति और बिक्री की जांच करने के लिए प्रासंगिक कानूनों के कार्यान्वयन की वर्तमान स्थिति को भी शामिल करें। समाचार में बताया गया था कि अब तक नकली दवा उत्पादन में संलिप्त पाई गई पांच में से तीन कंपनियां फूड

सप्लीमेंट बनाने वाली हैं। फूड लाइसेंस के बावजूद नियम के विपरीत ये एलोपैथी दवाएं बना रही थीं। कंपनियों की जांच का जिम्मा न तो दवा नियंत्रक के पास है और न ही प्रदेश खाद्य सुरक्षा विभाग सैंपल भर सकता है। प्रदेश में 100 से अधिक न्यूट्रासिटीकल कंपनियां हैं, जो मल्टीविटामिन टेबलेट और सिरप आदि का उत्पादन कर रही हैं। ये सभी खाद्य सुरक्षा एवं मानक अधिनियम के तहत आती हैं। इन्हें लाइसेंस देने और जांच का दायित्व केंद्रीय खाद्य सुरक्षा विभाग के पास है।

हिमाचल में केंद्रीय एजेंसी की पकड़ न के बराबर है। वर्ष में मुश्किल से एक या दो बार ही केंद्रीय एजेंसी इनकी जांच कर पाती है। वर्ष 2006 तक फूड एंड ड्रिग्स प्रिवेंशन एक्ट के दायरे में सभी न्यूट्रासिटीकल कंपनियां आती थीं और इनकी जांच, सैंपलिंग और लाइसेंस जारी करने का दायित्व राज्यों के खाद्य सुरक्षा विभाग के पास था। इसके बाद खाद्य सुरक्षा एवं मानक अधिनियम लागू होने पर सारी शक्तियां केंद्रीय खाद्य सुरक्षा विभाग के पास चली गईं। समाचार में बरती जा रही लापरवाही की ओर ध्यान दिया गया था।

NHRC notices to Centre, FSSAI over food units making drugs

The Tribune IMPACT

AMBIKA SHARMA
TRIBUNE NEWS SERVICE

SOLAN, JUNE 2

The National Human Rights Commission (NHRC) today issued notices to the Union Ministry of Health & Family Welfare Secretary, Food Safety and Standards Authority of India (FSSAI) Chairperson, and the Drugs Controller General of India over Baddi food units making drugs.

The commission took suo motu cognisance of a media report that the Baddi industrial area had become a production hub of spurious vitamins, syrups and drugs in the name of food supplements by nutraceutical companies.

The Tribune had highlighted



NHRC'S OBSERVATION

“The firms having licence to produce only food products.... are beyond the purview of the Drug Controller General of India.... These firms are taking advantage of lack of coordination among various govt departments. NHRC

the issue in its news report “Himachal: State Controller moves DCGI over food units making drugs” on May 30. The

commission has called for a detailed report in four weeks.

In a press note, it said, “Reportedly, there are more than 100 nutraceutical companies active in the area, which have the licence to produce only food products under the Food Safety & Standards Act, 2006. Hence, these are beyond the purview of the Drug Controller General of India and the State Food Safety Department. The companies are taking advantage of the lack of coordination between the government departments.”

The NHRC said the contents of the media report, if true, raised a serious issue relating to the right to life of the people due to apparent lack of coordination among government departments.

Production of 'spurious' food supplements in Baddi: NHRC issues to Centre, FSSAI, DCGI

PRESS TRUST OF INDIA
NEW DELHI, JUNE 2

TAKING COGNISANCE of reports claiming that Baddi industrial area in Himachal Pradesh has become a hub for producing spurious food supplements, the National Human Rights Commission has issued notices to the health ministry and Drug Controller General of India.

The companies located in the Solan district of the hill state are taking advantage of the lack of coordination between the government departments, said the NHRC Friday, quoting the media report. Reportedly, there are more than 100 nutraceutical companies active in the area, which have the license to produce only food products under the Food Safety & Standards Act, 2006. Hence, these are beyond the purview of the Drug Controller General of India and the state food safety department, the rights panel said in a statement.

The NHRC said it has taken "suo motu cognisance of a media report that the Baddi Industrial area of Solan in Himachal Pradesh has become a production hub of spurious vitamins, syrups, and drugs in the name of food supplements by the nutraceutical companies".

It observed that the content of the media report, if true, raised a serious issue relating to the right to life of the people due to an apparent lack of coordination and apathy on the part of the government departments.

Accordingly, it has issued notices to the secretary of the Union Ministry of Health &

Family Welfare (MoHFW), the chairperson of the Food Safety and Standards Authority of India (FSSAI), and the Drugs Controller General of India (DCGI), seeking a detailed report within four weeks, it said.

The reports should include the present status of the implementation of the relevant laws to check the supply and sale of spurious drugs in the state of Himachal Pradesh by the nutraceutical companies in the name of producing vitamins and supplements, etc., the statement said.

According to a media report, five companies have been sealed, out of which three companies had licenses to produce food items, and according to the law, they cannot produce allopathic medicines, it said.

Till the year 2006, all the nutraceutical companies were within the ambit of the Prevention of Food Adulteration Act, 1954 and the food safety department of the state was the authority to test samples, conduct investigations and issue licenses, but when the Food Safety and Standards Act, 2006 came into existence, all the powers were shifted to the central agencies, it said.

Reportedly, the licenses of these companies are granted by the FSSAI under the MoHFW, which manages to visit Himachal Pradesh for checking the samples hardly once or twice a year only if any complaint is received.

Neither the drug controller nor the food supply department of the state can conduct tests on the samples of the drugs and inquiries against these companies, the statement said.

हिमाचल में नकली दवाओं के उत्पादन को लेकर मानवाधिकार आयोग ने भेजे नोटिस

नई दिल्ली, 2 जून (प.स.): राष्ट्रीय मानवाधिकार आयोग (एन.एच.आर.सी.) ने उन खबरों पर संज्ञान लेते हुए स्वास्थ्य मंत्रालय और भारतीय औषधि महानियंत्रक (डी.सी.जी.आई.) को नोटिस भेजा जिनमें दावा किया गया है कि हिमाचल प्रदेश भोजन की पूरक खुराक के नाम पर नकली विटामिन, सिरप और दवाओं के उत्पादन का केंद्र बन गया है।

एन.एच.आर.सी. ने मीडिया में आई खबरों के हवाले से कहा कि पहाड़ी राज्य के सोलन जिले में स्थित कंपनियां सरकारी विभागों के बीच समन्वय की कमी का लाभ उठा रही

हैं। इस क्षेत्र में 100 से अधिक न्यूट्रस्यूटिकल कंपनियां सक्रिय हैं जिनके पास खाद्य सुरक्षा और मानक अधिनियम 2006 के तहत केवल खाद्य उत्पादों का उत्पादन करने का लाइसेंस है इसलिए ये डी.सी.जी.आई. और राज्य के खाद्य सुरक्षा विभाग के दायरे से बाहर हैं।

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NHRC orders probe into death of pregnant minor girl students

STATESMAN NEWS SERVICE

BHUBANESWAR, 2 JUNE:

The National Human Rights Commission (NHRC) has directed the Superintendent of Police, Malkangiri, Odisha to investigate the death of a pregnant minor girl and also file an application for monetary relief under POCSO Act before the Court.

In another case the NHRC closed the issue raised before it wherein a pregnant student of Ashram School, Tumudibandha died with the stillborn-baby and compensation of Rs 1.50 lakh has been paid to the family members of the deceased student. The matter is sub-judice in Kandhamal Court. The NHRC passed the order after it had been informed that both girls were in love with the accused and FIR were registered u/s 376 IPC and 5/6 POCSO in both cases.

The Statesman

PEOPLE'S PARLIAMENT. ALWAYS IN SESSION



NHRC issues notice to Andhra govt over 'lack of school' in tribal hamlet in Alluri Sitharama Raju

<https://www.aninews.in/news/national/general-news/nhrc-issues-notice-to-andhra-govt-over-lack-of-school-in-tribal-hamlet-in-alluri-sitharama-raju20230602232429/>

New Delhi [India], June 2 (ANI): The National Human Rights Commission on Friday issued a notice to the Andhra Pradesh government over reports that despite requests, authorities have not been able to set up a school in Jajulabandha tribal hamlet in Alluri Sitharama Raju (ASR) district. As per the statement, the NHRC has taken suo motu cognisance of a media report.

"The Commission has observed that the contents of the media report, if true, raise a serious concern relating to the right to education of the children. Accordingly, it has issued a notice to the Chief Secretary, Government of Andhra Pradesh calling for a detailed report within four weeks. The Commission would like to know about the steps taken or proposed to be taken to address the issue raised in the news report as well as other parts of the State where similar difficulty is being faced by the people," it said.

The commission further said that the commission has observed that the content of the media report, if true, raises a serious concern relating to the right to education of the children. "According to the media report, carried on 31st May, 2023, there are 60 children aged between 1-10 years in the tribal hamlet. An NGO has reportedly spent about 1.2 lakh on the construction of a makeshift school and has also provided books and blackboards. And now, a teacher is the need of the hour in the interest of the children.

Reportedly, the children and their parents staged a novel demonstration with folded hands on 30th May, 2023 to impress upon the authorities to at least allocate a government teacher for the time being if not set up a school in their village," the Commission said. (ANI)

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NHRC notice to Centre on spurious drug-manufacturing hub in Himachal Pradesh

<https://www.thestatesman.com/india/nhrc-notice-to-centre-on-spurious-drug-manufacturing-hub-in-himachal-pradesh-1503186823.html>

Solan, Himachal Pradesh (HP) has become a manufacturing hub for spurious vitamins, syrups, and drugs passed off as food supplements.

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that the Baddi Industrial area, Solan, Himachal Pradesh (HP) has become a manufacturing hub for spurious vitamins, syrups, and drugs in the name of food supplements by the nutraceutical companies.

“Reportedly, there are more than 100 nutraceutical companies active in the area, which have the license to produce only food products under the Food Safety and Standards Act, 2006. Hence, these are beyond the purview of the Drug Controller General of India and the State Food Safety Department. The companies are taking advantage of the lack of coordination between the government departments,” said the NHRC.

The commission observed that the contents of the media report, if true, raise a serious issue relating to the right to life of the people due to an apparent lack of coordination and apathy on the part of the government departments.

The commission has issued notices to the Union Ministry of Health and Family Welfare Secretary, Food Safety and Standards Authority of India (FSSAI) Chairperson, and the Drugs Controller General of India (DCGI) calling for a detailed report on matter within four weeks.

“The reports should include the present status of the implementation of the relevant laws to check the supply and sale of spurious drugs in the State of Himachal Pradesh by the nutraceutical companies in the name of producing vitamins and supplements etc” added the Commission.

According to the media report, five companies have been sealed, out of which three companies had licenses to produce food items and according to the law they cannot produce allopathic medicines. Till the year 2006, all the nutraceutical companies were within the ambit of the Prevention of Food

Adulteration Act, 1954 and the Food Safety Department of the State was the authority to test the samples, conduct investigations and issue the licenses but when the Food Safety and Standards Act, 2006 came into existence, all the powers were shifted to the central agencies.

Reportedly, the licenses of these companies are granted by the FSSAI under the Union Ministry of Health and Family Welfare, which manages to visit Himachal Pradesh for checking the samples hardly once or twice a year only if any complaint is received.

“Neither the Drug Controller nor the Food Supply Department of the State can conduct tests on the samples of the drugs and inquiries against these companies,” observed the Commission.

NHRC sends notice over incident at Barapullah

NHRC has taken suo moto cognisance of media reports that a man accidentally drove his car on an unattended and un-barricaded under-construction stretch of the Barapullah elevated road in Delhi and died after his car crashed down about 30 feet below. There was no signage regarding the ongoing work at the site and some of the barriers had been moved. Accordingly, it has issued notices to the Chief Secretary, the Secretary, Public Works Department, Government of NCT of Delhi, and the Delhi Police Commissioner calling for a detailed report.

NHRC issues notice to Centre on production of spurious vitamins, other drugs in Himachal Pradesh

<https://www.cnbctv18.com/india/himachal-pradesh-nhrc-issues-notice-to-centre-on-drugs-sonal-district-baddi-16839011.htm>

The National Human Rights Commission (NHRC) on Friday took suo motu cognisance of a media report claiming the Baddi Industrial area in Himachal Pradesh's Solan district has become a production hub of spurious vitamins, syrups, and drugs "Reportedly, there are more than 100 nutraceutical companies active in the area, which have the licence to produce only food products under the Food Safety & Standards Act, 2006. Hence, these are beyond the purview of the Drug Controller General of India and the State Food Safety Department." NHRC said in its press release.

{ **PRODUCTION OF SPURIOUS DRUGS** } HIMACHAL

NHRC sends notice to Centre, FSSAI, DCGI

Press Trust of India

letterschd@hindustantimes.com

NEW DELHI : The National Human Rights Commission (NHRC) has sent notices to the Union health ministry and drug controller general of India after taking cognisance of reports claiming that an industrial area in Himachal Pradesh has become a hub for producing spurious vitamins, syrups and drugs in the name of food supplements. The commission on Friday also noted, quoting media reports, that companies located in the Solan district state are taking advantage of the lack of co-ordination between the government departments.

Reportedly, there are more than 100 nutraceutical companies active in the area, which have the license to produce only food products under the Food Safety and Standards Act, 2006. The rights panel said in a statement that these companies are beyond the purview of the drug controller general of India and the state food safety department.

The NHRC said that it has taken "suo motu cognisance of a media report that the Baddi industrial area of Solan has become a production hub of spurious drugs".

As per the commission, the content of the media report, if true, raises a serious issue relating to the right to life of the peo-

ple due to an apparent lack of co-ordination and apathy on the part of the government departments.

Accordingly, it has issued notices to the secretary of the Union health ministry, chairperson of the food safety and standards authority of India (FSSAI), and the drugs controller general of India (DCGI), seeking a detailed report within four weeks.

The commission said that the reports should include the present status of the implementation of the relevant laws to check the supply and sale of spurious drugs in the state.

As per the media report, carried on May 30, five companies have been sealed. Out of these, three companies had licenses to produce food items and cannot produce allopathic medicines.

Till 2006, all nutraceutical companies were within the ambit of the Prevention of Food Adulteration Act, 1954, and the food safety department of the state had the authority to test samples, conduct investigations and issue licenses. The powers were handed to central agencies when the Food Safety and Standards Act, 2006, came into existence.

Reportedly, the licenses of these companies are granted by FSSAI under the Union health ministry, which checks samples hardly once or twice a year, only if any complaint is received.

►► स्वास्थ्य मंत्रालय को भेजा नोटिस

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उन खबरों पर संज्ञान लेते हुए स्वास्थ्य मंत्रालय और भारतीय औषधि महानियंत्रक (डीसीजीआई) को नोटिस भेजा, जिनमें दावा किया गया है कि हिमाचल प्रदेश में भोजन की पूरक खुराक के नाम पर नकली विटामिन, सिरप और दवाओं के उत्पादन का केंद्र बन गया है। एनएचआरसी ने शुक्रवार को मीडिया में आई खबरों के हवाले से कहा कि पहाड़ी राज्य के सोलन जिले में स्थित कंपनियां सरकारी विभागों के बीच समन्वय की कमी का फायदा उठा रही हैं। एनएचआरसी ने एक बयान में कहा है कि कथित तौर पर, इस क्षेत्र में 100 से अधिक न्यूट्रास्यूटिकल कंपनियां सक्रिय हैं।

हिमाचल प्रदेश में नकली दवाओं के उत्पादन के
मद्देनजर एनएचआरसी ने भेजे नोटिस
नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग
(एनएचआरसी) ने उन खबरों पर संज्ञान
लेते हुए स्वास्थ्य मंत्रालय और भारतीय
औषधि महानियंत्रक (डीसीजीआई) को
नोटिस भेजा, जिनमें दावा किया गया है कि
हिमाचल प्रदेश में भोजन को पूरक खुराक
के नाम पर नकली विटामिन, सिरप और
दवाओं के उत्पादन का केंद्र बन गया है।
एनएचआरसी ने शुक्रवार को मीडिया में
आयी खबरों के हवाले से कहा कि पहाड़ी
राज्य के सोलन जिले में स्थित कंपनियां
सरकारी विभागों के बीच समन्वय की कमी
का फायदा उठा रही हैं।

NHRC orders probe into death of pregnant minor girl students

STATESMAN NEWS SERVICE
BHUBANESWAR, 2 JUNE:

The National Human Rights Commission (NHRC) has directed the Superintendent of Police, Malkangiri, Odisha to investigate the death of a pregnant minor girl and also file an application for monetary relief under POCSO Act before the Court.

In another case the NHRC closed the issue raised before it wherein a pregnant student of Ashram School, Tumudibandha died with the stillborn-baby and compensation of Rs 1.50 lakh has been paid to the family members of the deceased student.



The matter is sub-judice in Kandhamal Court.

The NHRC passed the order after it had been informed that both girls were in love with the accused and FIR were registered u/s 376 IPC and 5/6 POCSO in both cases. The accused in both the cases are minors.

Acting on a petition filed by activist and lawyer Radhakanta Tripathy and the response from the State, the NHRC passed the order.

NHRC issues notice to Andhra govt over 'lack of school' in tribal hamlet in Alluri Sitharama Raju

<https://www.bignewsnetwork.com/news/273852386/nhrc-issues-notice-to-andhra-govt-over-lack-of-school-in-tribal-hamlet-in-alluri-sitharama-raju>

New Delhi [India], June 2 (ANI): The National Human Rights Commission on Friday issued a notice to the Andhra Pradesh government over reports that despite requests, authorities have not been able to set up a school in Jajulabandha tribal hamlet in Alluri Sitharama Raju (ASR) district.

As per the statement, the NHRC has taken suo motu cognisance of a media report.

"The Commission has observed that the contents of the media report, if true, raise a serious concern relating to the right to education of the children. Accordingly, it has issued a notice to the Chief Secretary, Government of Andhra Pradesh calling for a detailed report within four weeks. The Commission would like to know about the steps taken or proposed to be taken to address the issue raised in the news report as well as other parts of the State where similar difficulty is being faced by the people," it said.

The commission further said that the commission has observed that the content of the media report, if true, raises a serious concern relating to the right to education of the children.

"According to the media report, carried on 31st May, 2023, there are 60 children aged between 1-10 years in the tribal hamlet. An NGO has reportedly spent about 1.2 lakh on the construction of a makeshift school and has also provided books and blackboards. And now, a teacher is the need of the hour in the interest of the children.

Reportedly, the children and their parents staged a novel demonstration with folded hands on 30th May, 2023 to impress upon the authorities to at least allocate a government teacher for the time being if not set up a school in their village," the Commission said. (ANI)

NHRC wants action taken in pregnant womans death

<https://timesofindia.indiatimes.com/city/cuttack/nhrc-wants-action-taken-in-pregnant-womans-death/articleshow/100692199.cms>

Cuttack: The National Human Rights Commission (NHRC) has asked the state authorities to take “appropriate action” in the case of alleged medical negligence leading to the death of a 23-year-old pregnant woman who was taken to a community health centre (CHC) at Umerkote in Nabarangpur district.

Jeypore-based lawyer and human rights activist Anup Kumar Patro had lodged a complaint seeking adequate compensation for the death of Sumati Adhikari of UV-2 village under Badakumari gram panchayat on April 15, 2023.

Patro also sought direction for recovery of the compensation amount from the doctors who had attended to Sumati while she was then undergoing extreme labour pain.

The NHRC communicated the complaint on Wednesday to the principal secretary health & family welfare department “for such action as deemed appropriate” and closed the case.

According to the complaint, Sumati was brought to the CHC at Umerkote around 10 am on April 15. After examining her labour pain, the doctors there said it was not time yet for delivery and asked her to go back home.

But when Sumati complained of labour pain again at night, she was again taken to the CHC, only to be referred to the district headquarters hospital at Nabarangpur,

She died on the way at Papadahandi. Sumati’s husband Dhiraj Adhikari had lodged a written complaint at Umerkote police station alleging that his wife had died due to negligence of doctors, Patro said in his complaint on the basis of news reports.